

1	2	3	4	5	6
13	Kerala	324.18	4275.52	602.13	4398.78
14	Madhya Pradesh	977.96	10766.59	1317.94	11076.98
15	Maharashtra	870.15	8016.89	1904.52	8247.98
16	Manipur	956.29	580.81	999.55	597.56
17	Meghalaya	431.81	595.23	346.81	612.38
18	Mizoram	709.04	383.39	697.34	394.46
19	Nagaland	1237.43	421.84	1283.21	434.03
20	Orissa	1185.94	8279.96	922.87	8518.65
21	Punjab	417.50	2084.01	316.52	2144.10
22	Rajasthan	1046.31	8998.72	1155.37	9258.13
23	Sikkim	115.28	364.20	71.62	374.68
24	Tamil Nadu	1556.70	8510.80	928.30	8756.19
25	Tripura	1208.11	686.52	1206.06	706.34
26	Uttar Pradesh	3020.56	30905.72	3731.03	31796.67
27	Uttarakhand	1212.26	1506.59	1136.16	1550.01
28	West Bengal	1338.05	11321.78	1033.54	11648.16
GRAND TOTAL		29438.56	160178.71	32855.60	164831.62

Making UID mandatory for securities transactions

45. SHRIMATI SHOBHANA BHARTIA : Will the Minister of FINANCE be pleased to state:

(a) whether Government has asked SEBI to give its recommendations on making the Unique Identification (UID) number mandatory for all securities transactions;

(b) if so, the reasons therefor;

(c) whether SEBI has already given its recommendations; and

(d) if so, the details thereof and Government's response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA) : (a) Unique Identification Authority of India (UIDAI) has suggested constituting a joint working group of Securities and Exchange Board of India (SEBI) and UIDAI to work out the modalities for recognizing 'Aadhaar' as a proof of address and proof of identity for Know Your Client (KYC) purposes in the securities market.

(b) The Unique Identity number will eventually form the basic, universal identity infrastructure over which Registrars and Agencies across the country can build their identity-based applications. Government of India in December 2010 notified "Aadhaar" number issued by UIDAI as an officially valid document to satisfy KYC norms for opening of accounts with banking companies, financial institutions and intermediaries.

(c) SEBI has constituted an internal group with members from various departments to examine the modalities for making UID applicable for KYC norms and to formulate their views.

(d) Does not arise in view of the reply to part (c) above.

Curb on Non-Plan expenditure

46. SHRI RAM VILAS PASWAN : Will the Minister of FINANCE be pleased to state:

(a) whether Government intends to put strict checks on the civil administrative expenditure (Non-Plan expenditure); and

(b) If so, what are the various means and methods adopted in this regard and by when the policy decision in this regard is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA) : (a) and (b) Expenditure of the Ministries of the Central Government is controlled in accordance with Budgetary provisions approved by Parliament. Guidelines are laid down in General Financial Rules 2005 for keeping standards of financial propriety and prudence in expenditure management. The Government also issues instructions from time to time for effecting economy in expenditure.

Unearthing of black money

47. SHRI MATI GUNDU SUDHARANI: Will the Minister of FINANCE be pleased to state :